

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

IA No. 9/2026 in Petition No. 809/MP/2025

Subject : Interlocutory application under Section 94(2) of the Electricity Act, 2003 read with Regulation 26 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking interim directions.

Applicant : Airpower Windfarms Private Limited (AWPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **21.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Divya Chaturvedi, Advocate, AWPL
Shri Saransh Shaw, Advocate, AWPL
Shri Parth Desai, AWPL
Shri Shubham Arya, Advocate, CTUIL
Shri Rishabh Saxena, Advocate, CTUIL
Ms. Kaavya Madaan, Advocate, CTUIL
Ms. Priyansi Jadiya, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Applicant, while pointing out that the Respondent, CTUIL, filed its reply to the IA only yesterday, sought two days' time to file a rejoinder. She further requested that IA be reserved and decided along with the main Petition itself.

2. In response, the learned counsel for the Respondent, CTUIL, submitted that if the Applicant is pressing the IA, CTUIL should be allowed to make its oral submissions before passing any order therein.

3. Considering the above, the Commission permitted the Petitioner to file its rejoinder within three days and further decided to list the IA for a hearing, albeit on a short date.

4. Accordingly, IA will be listed for hearing on **3.2.2026**.

By order of the Commission
Sd/-

(T.D. Pant)
Joint Chief (Law)

